

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 310**

IA-3728/2022

**In**

**IB-260(ND)/2022**

**IN THE MATTER OF:**

M/s. IDBI Bank Ltd.

.... Petitioner/Applicant

Vs.

Naresh Chand Jain

.... Respondent

**Order under Section 95(1) of the IBC, 2016**

**Order delivered on 12.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Girish Verma, Mr. GC Singh Advs.

For the PG : Mr. Gurcharan Singh Adv.

For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Advs.

**ORDER**

**IA-3728/2022**

Ld. Counsel appears for the Financial Creditor, Ld. Counsel appears for the Resolution Professional.

Ld. Counsel appearing for the Personal Guarantor has stated that Mr. Naresh Chandra, the Personal Guarantor has passed away and sought time to file death certificate with an affidavit. One week time granted.

List the matter **on 02.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**